

CENTRAL ADVISORY BOARD OF ANTHROPOLOGY

The Minister of State in the Ministry of Education and Scientific Research: (Dr. K. L. Shrimall): I beg to move the.....

Some Hon. Members: On behalf of..

Mr. Deputy-Speaker: That is how it goes on record.

Dr. K. L. Shrimall: On behalf of Maulana Abul Kalam Azad, I beg to move the following:

"That in pursuance of Resolution No. F. 8-26/57-C. 1, dated the 9th October, 1957 of the Ministry of Education and Scientific Research, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the Central Advisory Board of Anthropology."

Mr. Deputy-Speaker: I shall put this motion to the House. The question is:

"That in pursuance of Resolution No F 8-26/57-C 1, dated the 9th October, 1957 of the Ministry of Education and Scientific Research the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as member of the Central Advisory Board of Anthropology."

The motion was adopted

COAL BEARING AREAS (ACQUISITION AND DEVELOPMENT) AMENDMENT BILL

The Minister of Mines and Oil: (Shri K. D. Malaviya): Sir, on behalf of my colleague Sardar Swaran Singh, I beg to move for leave to introduce a Bill to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957."

The motion was adopted.

Shri K. D. Malaviya: I beg to* introduce the Bill.

CANTONMENTS (EXTENSION OF RENT CONTROL LAWS) BILL

Mr. Deputy-Speaker: The House will now take up the Cantonments (Extension of Rent Control Laws) Bill, 1957, as passed by Rajya Sabha for which one hour has been allotted.

I have to inform the House that the President, having been informed about the subject matter of the Cantonments (Extension of Rent Control Laws) Bill, 1957, has, under article 117(3) of the Constitution, recommended to Lok Sabha the consideration of the Bill.

The Deputy Minister of Defence: (Sardar Majlithia): Sir, I beg to move:

"That the Bill to provide for the extension to cantonments of laws relating to the control of rent and regulation of house accommodation, as passed by Rajya Sabha, be taken into consideration."

This Bill has become necessary because under article 246 of the Constitution and Entry No. 3 of the Union List, power to extend the Rent Control Laws in cantonment areas now belongs exclusively to Parliament. This power formerly rested with the State Governments. It is, therefore, necessary that we pass this legislation which intends nothing else, but to simply apply to the cantonments in the various States the same law as

*Published in the Gazette of India Extraordinary, Part II-Section 2, dated 2-12-57, pp 901-904.

†Moved with the recommendation of the President.